

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) No(s).12091-12092/2023

(Arising out of impugned final judgment and order dated 05-09-2023 in CRLP No. 10277/2022 05-09-2023 in CRLMP No. 6094/2022 passed by the High Court of Judicature at Madras)

DR. L. MURUGAN

Petitioner(s)

VERSUS

MURASOLI TRUST

Respondent(s)

( IA No.193213/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.193214/2023-EXEMPTION FROM FILING O.T. )

Date : 27-09-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.  
Mr. Geet Ahuja, AOR  
Mr. Nachiketa Joshi, Adv.  
Mr. Rajan Chaurasia, Adv.  
Mr. Vishal Arun, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Ayush Anand, Adv.  
Mr. Prastut Dalvi, Adv.

For Respondent(s) Mr. N.R. Elango, Sr. Adv.  
Ms. Devyani Gupta, AOR  
Mr. Agilesh Kumar, Adv.  
Ms. Tanvi Anand, Adv.  
Ms. Savshriya Havelia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice, returnable in six weeks.
2. Dasti service, in addition, is permitted.
3. By way of ad interim order, there shall be stay of further proceedings in CC No.47 of 2022 pending before the Assistant Sessions Judge Additional Special Court for Trial of Cases related to Members of Parliament and Members of Legislative Assembly of Tamil Nadu, till the next date of hearing.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)